

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

12. IA 3518(MB)2024
IA 3515(MB)2024
IA 3492(MB)2024
IN
C.P. (IB)/204(MB)2021

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Madhure Infra Engineering Pvt. Ltd.
Vs
Calyx Lenora Realty Llp

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. C.S. Anagha Anasingaraju, Ld. Authorised Representative for the Applicant present in all IAs through virtual mode. None present for the Respondent.

IA 3518(MB)2024, IA 3515(MB)2024 & IA 3492(MB)2024

2. The Registry is directed to issue notice to the Respondents and file a proof of track report by next date of hearing, the counsel for the Applicant is permitted to issue personal notice to the Respondents to intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing. The Respondent(s) are directed to file reply within two weeks from the date of receipt of notice after duly serving a copy of reply to the other side, at least two days in advance before the next date of hearing.

3. Post this matter on **19.08.2024** for further consideration.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)